

ITEM NO.1721 + 1722

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 16277/2025

PRAMOD YADAV

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

[IA No. 80279/2025 - EXEMPTION FROM FILING O.T.
IA No. 80282/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME]

ITEM NO.1722SLP(Crl) Diary No(s). 16419/2025

IA No. 80579/2025 - EXEMPTION FROM FILING O.T.

IA No. 80578/2025 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 01-04-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
[IN CHAMBERS]

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Madhulika, Adv.
Ms. Vuzmal Nehru, Adv.
Mr. Anand Kumar Rai, Adv.
Mr. Amrendra Kumar Singh, Adv.
Mr. Bheem Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No. 80282/2025 in SLP (Crl. Dy. No. 16277/2025 and I.A. No. 80578/2025 in SLP(Crl) Diary No(s). 16419/2025

Learned counsel for the petitioner(s) states that the petitioners have to surrender by 10.04.2025 in terms of the order passed by the High Court.

2. As prayed, the matters be listed before the regular Court prior to the said date. Registry to consider the same, if the

defects as pointed out, are cured and there is no impediment in listing of these cases.

(KANCHAN CHOUHAN)
SENIOR PERSONAL ASSISTANT

(PREETI SAXENA)
COURT MASTER (NSH)